

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.13/81 dated
20.09.2016 ACTUALLY HELD ON 22.09.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 13/81 dated 20.09.2016 of Norms Committee-II for the year 2016-17 was actually held on 22.09.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, DO	DIPP
2.	Shri S.K. Bhatnagar, Deputy Industrial Advisor	MOS
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 13/81 dated 20.09.2016 actually held on 22.09.2016 are confirmed by the members.


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Case No.: 2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date: 0810120617 30.04.2013	Defer Date: 01.11.2016
Decision : NC observed that case has been referred to MoEF for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.			

Case No.: 1/23/81-ALC2/2013	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date: 3210063581 29.05.2013	Defer Date: 01.11.2016
Decision : NC observed that case has been referred to MoD for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.			

Case No.: 9/23/81-ALC2/2015	Party Name: JMW INDIA (P) LTD.	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00484/AM16/	RLA File :05/23/040/00060/AM14/	Lic.No/Date: 0510355879 31.05.2013	Defer Date: 01.11.2016
Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest. The case stands deferred to 01.11.2016.			

Case No.: 15/13/81-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00250/AM17/	RLA File :03/95/040/00209/AM14/	Lic.No/Date: 0310738808 24.06.2013	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2016-TSW/4 dated 20.09.2016 as under : 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 01.11.2016.			

Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date: 01.11.2016
Decision : NC observed that copy of the application for the above AA received. NC decided to forward the same to DHI for comments and defer the case. The case stands deferred to 01.11.2016.			

Case No.:62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date: 01.11.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.			

Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 01.11.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.			

Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MIT for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.			

Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date: 01.11.2016
Decision : NC observed that case had been referred to DoT for comments. NC decided to			


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send a reminder to DoT to expedite the comments and defer the case.

The case stands deferred to 01.11.2016.

10	Case No.:12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 01.11.2016
	Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case. The case stands deferred to 01.11.2016.			

11	Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 01.11.2016
	Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case. The case stands deferred to 01.11.2016.			

12	Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 01.11.2016
	Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case. The case stands deferred to 01.11.2016.			

13	Case No.:1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date: 01.11.2016
	Decision : NC observed that application on the subject AA of the company has not been received. NC decided to send another reminder to RA, Vadodara to forward two sets of application at the earliest. The case stands deferred to 01.11.2016.			

14	Case No.:4/23/81-ALC2/2015	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:13/81- ALC2/2016	Status: Deferred
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		20.09.2016	
HQ File :01/81/050/00479/AM16/	RLA File :07/24/040/00046/AM15/	Lic.No/Date:0710104232 20.05.2014	Defer Date: 01.11.2016
Decision : NC observed that correct copy of the application on the subject AA of the company has not been received. NC decided to request to RA, Bangalore to forward two sets of correct copy of the application at the earliest.			
The case stands deferred to 01.11.2016.			

Case No.:29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 01.11.2016
15	Decision : NC observed that correct copy of the application on the subject AA of the company has not been received. NC decided to request to RA, Bangalore to forward two sets of correct copy of the application at the earliest.		
The case stands deferred to 01.11.2016.			

Case No.:3/23/81-ALC2/2015	Party Name:ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 01.11.2016.			

Case No.:6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 01.11.2016
17	Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case.		
	The case stands deferred to 01.11.2016.		

Case No.: 36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date: 01.11.2016
18	Decision : NC observed that case had been referred to C&PC for comments. NC decided to send a reminder to C&PC to expedite the comments and defer the case.		


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The case stands deferred to 01.11.2016.

19	Case No.:2/11/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	Defer Date: 01.11.2016
Decision : NC observed that copy of the application for the above AA received. NC decided to forward the same to DHI for comments and defer the case.				
The case stands deferred to 01.11.2016.				

20	Case No.:10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	Defer Date: 01.11.2016
Decision : NC observed that deficiency letter of MSME sent to company on 27.04.2016 followed with reminder dated 13.06.2016. NC decided to wait for the reply and defer the case.				
The case stands deferred to 01.11.2016.				

21	Case No.:35/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	Defer Date: 01.11.2016
Decision : NC observed that reply of the company had been referred o DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 01.11.2016.				

22	Case No.:13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 01.11.2016
Decision : NC observed that deficiency letter of MSME sent to company on 27.04.2016 followed with reminder dated 13.06.2016. NC decided to wait for the reply and defer the case.				
The case stands deferred to 01.11.2016.				

23	Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:13/81-ALC2/2016	Status: Deferred
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		20.09.2016	
HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 01.11.2016
Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case.			
The case stands deferred to 01.11.2016.			

Case No.: 7/5/81-ALC2/2015	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 01.11.2016
24 Decision : NC observed that application for the above AA had been referred to MNRE for comments and D.O. reminder sent on 05.08.2016. NC decided to await their comments and defer the case.			
The case stands deferred to 01.11.2016.			

Case No.: 20/7/81-ALC2/2016	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 01.11.2016
25 Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 01.11.2016.			

Case No.: 37/8/81-ALC2/2015	Party Name: L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date:0310795786 08.05.2015	Defer Date: 01.11.2016
26 Decision : NC observed that DIPP deficiency letter dated 28.6.2016 and reminder sent to company on 21.09.2016. NC decided to await reply of the company and defer the case.			
The case stands deferred to 01.11.2016.			

Case No.: 27/8/81-ALC2/2015	Party Name: HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00171/AM16/	RLA File :07/24/040/00057/AM16/	Lic.No/Date:0710108272 27.05.2015	
27 Decision : NC decided to ratify the norms for the above AA as per DeitY comments vide UO No. 17(38)/2015-IPHW dated 05.09.2016 (copy enclosed).			

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RA may suitable consequential action accordingly.

28	Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 01.11.2016
Decision : NC observed that reply of the company has been referred to C&PC for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 01.11.2016.				

29	Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 01.11.2016
Decision : NC observed that reply of the company has been referred to C&PC for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 01.11.2016.				

30	Case No.:26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date: 01.11.2016
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 01.11.2016.				

31	Case No.:3/8/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00147/AM16/	RLA File :34/24/040/00332/AM15/	Lic.No/Date:3410041389 21.07.2015	Defer Date: 01.11.2016
Decision : RA, Vadodara was requested to intimate the details of the AA against which norms has been requested to be fixed on repeat basis. No response received at yet. NC decided to remind the concerned RA and defer the case.				
The case stands deferred to 01.11.2016.				

32	Case No.:11/23/81-ALC2/2015	Party Name:TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
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HQ File :01/81/050/00486/AM16/	RLA File :34/24/040/00123/AM16/	Lic.No/Date:3410041397 23.07.2015	Defer Date: 01.11.2016
Decision : NC observed that deficiency letter of DHI was sent on 27.06.2016 followed with reminder dated 21.09.2016. NC decided to await reply of the firm and defer the case. The case stands deferred to 01.11.2016.			

Case No.:10/14/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00275/AM16/	RLA File :09/24/040/00209/AM16/	Lic.No/Date:0910062433 03.08.2015	Defer Date: 01.11.2016
33	Decision : NC observed that the firm was requested to provide the details of earlier approved AA for the same export product. NC decided to await the reply of Company and defer the case. The case stands deferred to 01.11.2016.		

Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 01.11.2016
34	Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 01.11.2016.		

Case No.:18/17/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00341/AM16/	RLA File :05/23/040/00229/AM16/	Lic.No/Date:0510395537 04.09.2015	Defer Date: 01.11.2016
35	Decision : NC observed that reply of the company has been received. NC decided to forward the reply to DIPP and defer the case. The case stands deferred to 01.11.2016.		

Case No.:14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 01.11.2016
36	Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 01.11.2016.		

37	Case No.:54/7/81-ALC2/2016	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Closed
	HQ File :01/81/050/00156/AM17/	RLA File :05/25/040/00212/AM16/	Lic.No/Date:0510395707 23.09.2015	
Decision : NC observed that RA have forwarded the firm's request for change of export product to "Black Pipe" which is covered by SION-2004. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.				

38	Case No.:13/7/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
	HQ File :01/81/050/00115/AM17/	RLA File :04/24/040/00162/AM16/	Lic.No/Date:0410161101 12.10.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/38 as under: 1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 6. 2. Quantities of import items at Sl. No. 1, 2 & 6 may be allowed as 1.05 Kgs./Kg. content in export items. 3. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as 1.02 Kgs./Kg. content in export items. RA may take suitable consequential action accordingly.				

39	Case No.:29/7/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00131/AM17/	RLA File :03/95/040/00966/AM15/	Lic.No/Date:0310799451 15.10.2015	Defer Date: 01.11.2016
Decision : NC observed that MSME deficiency letter sent to firm on 12.08.2016. NC decided to remind the firm and defer the case. The case stands deferred to 01.11.2016.				

40	Case No.:24/23/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00499/AM16/	RLA File :04/24/040/00196/AM16/	Lic.No/Date:0410161430 15.12.2015	Defer Date: 01.11.2016
Decision : NC observed that DIPP deficiency letter sent to firm on 14.06.2016 followed with reminder dated 29.07.2016. NC decided to await reply of the firm and defer the case. The case stands deferred to 01.11.2016.				

B.S.

V.M.

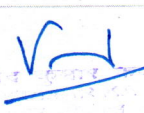
Case No.:2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date:2210015383 18.12.2015	Defer Date: 01.11.2016
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 01.11.2016.			

Case No.:21/23/81-ALC2/2015	Party Name: FITECH INDUSTRIES LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00496/AM16/	RLA File :30/24/040/00037/AM16/	Lic.No/Date:3010103692 06.01.2016	Defer Date: 01.11.2016
Decision : NC observed that DIPP deficiency letter sent to firm on 15.06.2016 followed with reminder dated 21.09.2016. NC decided to await reply and defer the case. The case stands deferred to 01.11.2016.			

Case No.:10/7/81-ALC2/2016	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00112/AM17/	RLA File :03/94/040/00798/AM16/	Lic.No/Date:0310801730 12.01.2016	Defer Date: 01.11.2016
Decision : NC observed that application for the above AA referred to MOS for comments. NC decided to await comments and defer the case. The case stands deferred to 01.11.2016.			

Case No.:15/7/81-ALC2/2016	Party Name: JINDAL SAW LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00117/AM17/	RLA File :05/23/040/00445/AM16/	Lic.No/Date:0510397408 22.01.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/44 as under:			
44	1. Net weight of export items at Sl. No. 1 & 2 may be specified as 174.6 MT & 619.2 respectively. 2. Import item at Sl. No. 1 shall be of thickness 1 inch & relevant grade as contained in the export item at Sl. No. 1. 3. Quantity of import item at Sl. No. 1 may be allowed as 178.05 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-593. 4. Weight of import item at Sl. No. 2 may be specified as 1550 Kgs. 5. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause		


 बलजीव सिंह/BALJ SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 V. N. SINGH
 अध्यक्ष, निदेशक
 President, Director
 निदेशक, निदेशक
 Director, Director
 निदेशक, निदेशक
 Director, Director
 निदेशक, निदेशक
 Director, Director

6. Word "Electrode" may be deleted from the description of import item at Sl. No 3 and quantity of import item at Sl. No. 3 may be allowed 0.700 MT taking clue from SION C-593.
7. Quantity of import item at Sl. No 4 viz. Relevant Welding Flux may be allowed as applied for i.e. 0.605 MT taking clue from SION C-593.
8. Quantity of import item at Sl. No 5 viz. X-Ray Film may be allowed as 170 Nos. taking clue from SION C-593.
9. Quantity of import item at Sl. No 6 viz. Relevant CO2 Wire may be allowed as applied for i.e. 0.090 MT taking clue from SION C-593.
10. Import item at Sl. No. 7 shall be of thickness 0.438 inch & relevant grade as contained in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 7 may be allowed as 598.5 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 taking clue from SION C-593.
12. Weight of import item at Sl. No. 8 may be specified as 25875 Kgs.
13. Quantity of import item at Sl. No. 8 may be allowed on net to net basis with accountability clause
14. Word "Electrode" may be deleted from the description of import item at Sl. No 9 and its quantity may be allowed 2.354 MT taking clue from SION C-593.
15. Quantity of import item at Sl. No 10 viz. Relevant Welding Flux may be allowed as applied for i.e. 2.85 MT taking clue from SION C-593.
16. Quantity of import item at Sl. No 11 viz. X-Ray Film may be allowed as 570 Nos. taking clue from SION C-593.
17. Quantity of import item at Sl. No 12 viz. Relevant CO2 Wire may be allowed as 0.456 MT taking clue from SION C-593.

RA may take suitable consequential action accordingly.

Case No.:13/10/81-ALC2/2016	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00198/AM17/	RLA File :04/24/040/00224/AM16/	Lic.No/Date:0410161550 27.01.2016	
45 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/45 as under:			
1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 21834.055 Kgs. taking clue from Engineering Tables 4 & 5.			
RA may take suitable consequential action accordingly.			

Case No.:6/7/81-ALC2/2016	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
46			
HQ File :01/81/050/00108/AM17/	RLA File :04/24/040/00207/AM16/	Lic.No/Date:0410161578 03.02.2016	Defer Date: 01.11.2016
Decision : NC observed that DIPP deficiency letter sent to firm on 28.06.2016 followed with reminder dated 21.09.2016. NC decided to await reply and defer the case.			

The case stands deferred to 01.11.2016.

47	Case No.:18/7/81-ALC2/2016	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00120/AM17/	RLA File :52/24/040/00077/AM16/	Lic.No/Date:5210041765 11.02.2016	Defer Date: 01.11.2016
Decision : NC observed that case has been referred to DIPP for comments. Representative DIPP present in meeting the informed that copy of the application not received. NC decided to forward a copy of the application and defer the case.				
The case stands deferred to 01.11.2016.				

48	Case No.:50/7/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00152/AM17/	RLA File :03/95/040/00879/AM16/	Lic.No/Date:0310802525 12.02.2016	Defer Date: 01.11.2016
Decision : NC observed that DIPP deficiency letter sent to firm, however, no reply received. NC decided to send a reminder and defer the case.				
The case stands deferred to 01.11.2016.				

49	Case No.:2/7/81-ALC2/2016	Party Name:DIANA METALS	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00104/AM17/	RLA File :04/24/040/00228/AM16/	Lic.No/Date:0410161606 16.02.2016	Defer Date: 01.11.2016
Decision : NC observed that MSME deficiency letter sent to firm on 18.08.2016. NC decided to send a reminder and defer the case.				
The case stands deferred to 01.11.2016.				

50	Case No.:3/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date:0410161615 17.02.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MSME for comments.NC decided to wait for their comments and defer the case.				
The case stands deferred to 01.11.2016.				

51	Case No.:4/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410161617	Defer Date:

:01/81/050/00106/AM17/	:04/24/040/00233/AM16/	17.02.2016	01.11.2016
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Decision : NC observed that the case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No.:5/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date:0410161616 17.02.2016	Defer Date: 01.11.2016

Decision : NC observed that the case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No.:25/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00127/AM17/	RLA File :03/95/040/00829/AM16/	Lic.No/Date:0310802700 18.02.2016	Defer Date: 01.11.2016

Decision : NC observed that MOS deficiency letter dated 28.06.2016 sent to firm. NC decided to send a reminder and defer the case.

The case stands deferred to 01.11.2016.

Case No.:1/7/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:13/81- ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00103/AM17/	RLA File :04/24/040/00238/AM16/	Lic.No/Date:0410161632 22.02.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/54 as under:

1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in export items.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in export items.

RA may take suitable consequential action accordingly.

Case No.:35/7/81-ALC2/2016	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00137/AM17/	RLA File :03/95/040/00756/AM16/	Lic.No/Date:0310802779 23.02.2016	Defer Date: 01.11.2016

Decision : NC observed that DIPP deficiency letter dated 11.08.2016 sent to company. NC decided to send a reminder and defer the case.

The case stands deferred to 01.11.2016.

56	Case No.:28/7/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00130/AM17/	RLA File :03/95/040/00929/AM16/	Lic.No/Date:0310803260 11.03.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MSME for comments.NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.				

Case No.:33/7/81-A1C2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:13/81- A1C2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00135/AM17/	RLA File :05/24/040/00609/AM16/	Lic.No/Date:0510397957 17.03.2016	Defer Date: 01.11.2016

Decision : NC observed that the case has been referred to MSME for comments.NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No.: 1/1/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00545/AM16/	RLA File :08/24/040/00446/AM16/	Lic.No/Date:0810137489 22.03.2016	Defer Date: 01.11.2016

58 **Decision :** NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Ahmedabad to send to sets of application alongwith relevant documents for consideration of the case.

The case stands deferred to 01.11.2016.

Case No.:17/7/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00119/AM17/	RLA File :05/23/040/00540/AM16/	Lic.No/Date:0510398068 30.03.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide 59 U.O.No. 12/79/2016-TSW/59 as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
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1	1248.8	30	4603.9	59	2463.2	88	4560.5
2	2837	31	407.6	60	1985.2	89	5021.3
3	3548.5	32	486.9	61	2270.7	90	428.4
4	4461.9	33	592.1	62	2614.1	91	440.3
5	4528.3	34	887.3	63	1547.8	92	326.5
6	6106.8	35	1757	64	1605.8	93	798.1
7	284.4	36	1788.2	65	952.4	94	798.1
8	330.2	37	2201.7	66	1499.2	95	1392.3
9	409.9	38	4282.7	67	432.9	96	1392.3
10	602.1	39	9265.9	68	283.9	97	546.2
11	3555.9	40	390.6	69	185.3	98	546.2
12	4193.3	41	548.8	70	236.5	99	227
13	5062.4	42	703.4	71	354	100	227
14	328.9	43	1020.5	72	718	101	244.8
15	2392.6	44	1754.7	73	939	102	1333
16	2982	45	452.3	74	1461.6	103	505.7
17	3730.8	46	799.3	75	2151.3	104	2665.2
18	244.9	47	4607	76	2706.6	105	558.9
19	276.3	48	486.1	77	6728.8	106	290.8
20	1466.1	49	674.3	78	656.8	107	929.5
21	3068.6	50	903.3	79	1032.3	108	771.6
22	3617.9	51	1217.6	80	737.1	109	1211.6
23	4354	52	1734.6	81	1357	110	2449.1
24	263	53	54.8	82	1784.8		
25	3447.4	54	175.8	83	4657.1		
26	6984.1	55	272.4	84	5740.6		
27	1515.8	56	381.1	85	8596.6		
28	1725	57	528.8	86	10910.9		
29	2731.1	58	760.4	87	2143.4		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 10, 15 to 20, 63 to 68, 87, 88, 93 to 105 & 107 to 110 as 1.01 Kgs./kg content in the Export products
 - b) For Export products mentioned at Sl. No. 11, 12, 14, 21, 22, 24, 48 to 52, as per Engineering Table 4.
 - c) For Export products mentioned at Sl. No. 13 & 23 as 924.6 Kgs./Km each taking clue from Engineering Table 4.
 - d) For Export products mentioned at Sl. No. 25, 27 to 29, 31 to 46, 53 to 62, 69 to 76, 78 to 82, 89 to 92 & 106 as per Engineering Table 5.
 - e) For Export products mentioned at Sl. No. 26, 30, 47, 77, 83, 84, 85 & 86 as 5824.7 Kgs./Km & 2773.7 Kgs./Km., 2588.8 Kgs./Km., 5824.7 Kgs./Km., 3513.3 Kgs./Km., 4529.4 Kgs./Km., 6841.8 Kgs./Km. & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 52, 60 to 91 & 93 to 110.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 25 to 68, 87 to 91 & 103 to 110.
5. Quantities of import item at Sl. No 4 viz. Relevant Plasticizers may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 25 to 68, 87 to 91 & 103 to 110.
6. Quantities of import item at Sl. No. 5 i.e. Steel Wire Rod of relevant grade may be allowed

as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 24, 27 to 52, 63 to 68, 78 to 86 & 93 to 110.

7. Quantity of import item at Sl. No. 6 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
8. Quantities of import item at Sl. No. 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 24, 69 to 89 & 93 to 102 .
9. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 14, 69 to 86 & 103 to 106.
10. Quantities of import item at Sl. No 9 viz. Lead may be allowed as 1.01 Kgs./Kg. content in export products at Sl. No. 1 to 6 , 11 to 13,15 to 17 & 20 to 23 .
11. Import item at Sl. No. 10 viz. wooden drums may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

Case No.:4/10/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Defer Date: 01.11.2016
60 Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request concerned RA to send to sets of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 01.11.2016.			

Case No.:8/7/81-ALC2/2016	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00110/AM17/	RLA File :02/24/040/00003/AM17/	Lic.No/Date:0210206596 06.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/61as under:			
61 1. Words "1.1 KV" may be specified with the description of export items at Sl. No. 1, 2 , 3 & 4. 2. Net weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 289.672 MT, 678.316 MT, 1912.296 MT & 3404.011 MT respectively. 3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as applied for i.e. 4818.7 MT taking clue from Engineering Table-5. 4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as applied for i.e. 1622.528 MT as 1.04 Kgs./Kg. content in export items at Sl. No. 1 , 2, 3 & 4 as claimed by the firm.			
RA may take suitable consequential action accordingly.			

Case No.:43/7/81-ALC2/2016	Party Name:VILAS TRANSCORE LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00145/AM17/	RLA File :34/24/040/00005/AM17/	Lic.No/Date:3410042050 08.04.2016	Defer Date: 01.11.2016
62			

The case stands deferred to 01.11.2016.

63

The case stands deferred to 01.11.2016.

64

1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to their weights.

- RA may take suitable consequential action accordingly.

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[illegible]

Case No.:21/10/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00206/AM17/	RLA File :34/24/040/00024/AM17/	Lic.No/Date:3410042135 04.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/65 as under:

1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to their weights.

1. OD 1066.80 mm x 18.80 mm WThk – qty 14684.96 mtrs.,
2. OD 1066.80 mm x 22.56 mm WThk– qty 3230.88 mtrs.

2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.

1. OD 1066.80 mm x 18.80 mm WThk – qty 1645.92 mtrs.,
2. OD 1066.80 mm x 22.56 mm WThk– qty 1219.20 mtrs.

3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 11002.9 MT as 1.05 Kgs./Kg. content in export items.

4. Taking clue from SION at Sl. No. C-1292, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 43449.2 Kgs.

5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 51302.9 Kgs inclusive of 5 % wastage.

6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 18399.3 Kgs inclusive of 5 % wastage.

7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

Case No.:6/10/81-ALC2/2016	Party Name:BHIWADI CYLINDERS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00191/AM17/	RLA File :05/23/040/00052/AM17/	Lic.No/Date:0510398419 06.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/66 as under:

1. Quantities of import items at Sl. No. 1 & 3 may be allowed on net to net basis with accountability clause.

2. Words “of relevant grade and thickness ” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 1.35 Kgs./Kg. content in the export product taking clue from SION C-704.

RA may take suitable consequential action accordingly.

67	Case No.:42/7/81-ALC2/2016	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00144/AM17/	RLA File :04/24/040/00021/AM17/	Lic.No/Date:0410161881 09.05.2016	Defer Date: 01.11.2016
Decision : NC observed that DIPP deficiency letter dated 28.06.2016 followed with reminder dated 21.09.2016 sent to firm. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 01.11.2016.				

68	Case No.:55/7/81-ALC2/2016	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00157/AM17/	RLA File :03/95/040/01004/AM16/	Lic.No/Date:0310804541 10.05.2016	Defer Date: 01.11.2016
Decision : NC observed that DIPP deficiency letter sent to company and no reply is received as yet. NC decided to await reply and defer the case.				
The case stands deferred to 01.11.2016.				

69	Case No.:17/10/81-ALC2/2016	Party Name:R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Approved
	HQ File :01/81/050/00202/AM17/	RLA File :04/24/040/00032/AM17/	Lic.No/Date:0410161892 10.05.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/69 as under:				
1. Words "of relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 1000 MT as 1.05 Kgs./Kg. content in the export product.				
RA may take suitable consequential action accordingly.				

70	Case No.:18/10/81- ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
	HQ File :01/81/050/00203/AM17/	RLA File :34/24/040/00001/AM17/	Lic.No/Date:3410042153 10.05.2016	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide U.O.No. 2(6)/2016-D dated 22.09.2016(copy enclosed).				
RA may take suitable consequential action accordingly.				

71	Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81- ALC2/2016	Status: Deferred
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Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 01.11.2016

Decision : NC observed that the case has been referred to MSME for comments.NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No.:56/7/81-ALC2/2016	Party Name:S D C EXPORTS	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00158/AM17/	RLA File :03/95/040/00015/AM17/	Lic.No/Date:0310804826 19.05.2016	Defer Date: 01.11.2016

Decision :NC observed that reply of the firm has been received and same is forwarded to DIPP. NC decided to defer the case.

The case stands deferred to 01.11.2016.

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Case No.:58/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00160/AM17/	RLA File :03/95/040/00055/AM17/	Lic.No/Date:0310804888 20.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/76 as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 13 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5, 7 to 11 & 13.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 6, 7, 10 & 12.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2, 4 to 8, 11 & 12.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 4, 7, 8 & 11 to 13.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./K content in the export products at Sl. No. 1 to 3, 5, 6, 9 & 10.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.0 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5, 6, 9 & 10.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 2, 4, 5, 6, 8 & 9.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod
10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 5 to 8.
11. Quantity of import item at Sl.No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 5 to 8.
12. Quantity of import item at Sl. No. 12 i.e. EPR Compound may be allowed as 1.05 kgs./kg content in the Export item at Sl. No. 13.

RA may take suitable consequential action accordingly.

Case No.:59/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00161/AM17/	RLA File :03/95/040/00022/AM17/	Lic.No/Date:0310804887 20.05.2016	Defer Date: 01.11.2016

Decision : NC decided to ask firm to submit information as per DIPP UO No. 12/79/16-TSW/77 dated 20.9.2016 as under:

Reply submitted by the firm vide their letter dated 13.09.2016 has been perused which is not proper and they may be asked to clarify the following:

1. Quantities of export & import items given in the reply dated 13.09.2016 do not match with Advance Authorization.

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2. There are seven export items in Advance Authorization as against three in the reply submitted by the firm and their quantities also do not match with the quantities in AA.
3. Quantities of import items also do not match with quantities in Advance Authorization.

The case stands deferred to 01.11.2016.

78	Case No.:60/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00162/AM17/	RLA File :03/95/040/00082/AM17/	Lic.No/Date:0310804886 20.05.2016	Defer Date: 01.11.2016
Decision : A copy of firm's reply to be forwarded to DIPP for comments.				
The case stands deferred to 01.11.2016.				

79	Case No.:7/10/81-ALC2/2016	Party Name:CORDS CABLE INDUSTRIES LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00192/AM17/	RLA File :05/23/040/00572/AM16/	Lic.No/Date:0510398605 24.05.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UONo.12/79/ 2016-TSW/79 dated 20.09.2016 as under :				
1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Specific use of import item at Sl. No. 2 in the export items and basis for its quantity. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form.				
The case stands deferred to 01.11.2016.				

80	Case No.:9/10/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00194/AM17/	RLA File :05/23/040/00062/AM17/	Lic.No/Date:0510398584 24.05.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UONo.12/79/2016-TSW/80 dated 20.09.2016 as under :				
1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. 4. Wastage claimed on each import item.				
The case stands deferred to 01.11.2016.				

81	Case No.:5/10/81-ALC2/2016	Party Name:ANKUR EXPORTS	Meet No/Date:13/81-	Status:
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		ALC2/2016 20.09.2016	Deferred
HQ File :01/81/050/00190/AM17/	RLA File :05/23/040/00089/AM17/	Lic.No/Date:0510398622 25.05.2016	Defer Date: 01.11.2016
Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request CLA, Delhi to send to sets of application alongwith relevant documents for consideration of the case. The case stands deferred to 01.11.2016			

82	Case No.:16/10/81-ALC2/2016	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00201/AM17/	RLA File :05/24/040/00078/AM17/	Lic.No/Date:0510398617 25.05.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.				

83	Case No.:49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.				

84	Case No.:15/10/81-ALC2/2016	Party Name:VJ MET CRAFT (INDIA) PVT LTD	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00200/AM17/	RLA File :09/24/040/00103/AM17/	Lic.No/Date:0910063696 27.05.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UONo.12/79/2016-TSW/84 dated 20.09.2016 as under : 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantity of import item. The case stands deferred to 01.11.2016.				

85	Case No.:2/10/81-ALC2/2016	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00187/AM17/	RLA File :03/95/040/00034/AM17/	Lic.No/Date:0310805019 30.05.2016	Defer Date: 01.11.2016


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Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Mumbai to send to sets of application alongwith relevant documents for consideration of the case.

The case stands deferred to 01.11.2016

Case No.:23/10/81-ALC2/2016	Party Name:MAN INDUSTRIES INDIA LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00208/AM17/	RLA File :03/95/040/00089/AM17/	Lic.No/Date:0310805020 30.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/86 as under:

Taking clue from SION C-1290, Advance Authorization may be ratified as under:

- 86 1. Words "X42 to X82" given in the description of import item at Sl. No. 1 may be amended as "X42 to X80"
2. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 10131.448 MT as 1.05 MT/MT content in the export products.
3. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 40.242 MT.
4. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 89.624 MT inclusive of 5 % wastage.
5. Quantity of import items at Sl. No. 4 indicated in "MT" may be deleted.
6. Import items at Sl. No. 4 may be allowed upto 6 % of FOB value of exports.

RA may take suitable consequential action accordingly.

Case No.:51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 01.11.2016

Decision : NC observed that the case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No.:6/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00241/AM17/	RLA File :34/24/040/00015/AM17/	Lic.No/Date:3410042235 01.06.2016	Defer Date:

Decision : NC observed that the case has been referred to MOS for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No.:48/7/81-ALC2/2016	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00150/AM17/	RLA File :31/83/040/00022/AM17/	Lic.No/Date:3110066168 01.06.2016	Defer Date: 01.11.2016

Decision : NC observed that the case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No.:10/10/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Approved
HQ File :01/81/050/00195/AM17/	RLA File :05/23/040/00081/AM17/	Lic.No/Date:0510398721 03.06.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/90 as under:

1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 52230 Kgs., 18788 Kgs. & 18788 Kgs. respectively.
2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as 41605.2 Kgs. as per Engineering Table 5 for export items at Sl. No. 1, 2 & 3.
3. Word "Semi Conducting" may be deleted from the description of import item No. 2 and quantities of import item at Sl. No 2 viz. Relevant XLPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1, 2 & 3.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 3.
5. Quantity of import item at Sl. No. 4 i.e. Galvanized Steel Wire may be allowed as 1.01 Kgs./Kgs. content in the Export items at Sl. No. 1 to 3 as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.:28/10/81-ALC2/2016	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00213/AM17/	RLA File :13/24/040/00007/AM17/	Lic.No/Date:1310048269 06.06.2016	Defer Date: 01.11.2016

Decision : NC observed that case has been referred to DIPP for comments. Representative, DIPP present in meeting the informed that copy of the application not received. NC decided to forward a copy of the application and defer the case.

The case stands deferred to 01.11.2016.

92	Case No.:19/10/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Approved
	HQ File :01/81/050/00204/AM17/	RLA File :34/24/040/00060/AM17/	Lic.No/Date:3410042250 07.06.2016	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide U.O.No. 2(6)/2016-D dated 22.09.2016(copy enclosed). RA may take suitable consequential action accordingly.				

93	Case No.:26/10/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00211/AM17/	RLA File :03/95/040/00182/AM17/	Lic.No/Date:0310805316 08.06.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2016-TSW/93 dated 20.09.2016 as under :				
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form.				
The case stands deferred to 01.11.2016.				

94	Case No.:22/10/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00207/AM17/	RLA File :03/94/040/00178/AM17/	Lic.No/Date:0310805370 10.06.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2016-TSW/94 dated 20.09.2016 as under :				
1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form				
The case stands deferred to 01.11.2016.				

95	Case No.:3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
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HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MOS for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 01.11.2016.			

Case No.:24/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00209/AM17/	RLA File :03/95/040/00192/AM17/	Lic.No/Date:0310805410 13.06.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MOS for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 01.11.2016.			

Case No.:27/10/81-ALC2/2016	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00212/AM17/	RLA File :03/95/040/00088/AM17/	Lic.No/Date:0310805444 14.06.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2016- TSW/97 dated 20.09.2016 as under :			
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations/basis for the quantity of import items. 3. Details of import item at Sl. No. 5 and weight thereof.			
The case stands deferred to 01.11.2016.			

Case No.:11/10/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00196/AM17/	RLA File :04/24/040/00045/AM17/	Lic.No/Date:0410162048 20.06.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 01.11.2016.			

Case No.:29/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:13/81- ALC2/2016 20.09.2016	Status: Deferred
HQ File :01/81/050/00214/AM17/	RLA File :56/24/040/00011/AM17/	Lic.No/Date:5610004933 23.06.2016	Defer Date: 01.11.2016

Decision : NC decided to ask the firm to submit information as per MOS UO No.2(9)/2014- TW dated 29.08.2016 (copy enclosed).

The case stands deferred to 01.11.2016.

100	Case No.:30/10/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00215/AM17/	RLA File :56/24/040/00012/AM17/	Lic.No/Date: 5610004934 23.06.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per MOS UO No.2(9)/2014- TW dated 29.08.2016 (copy enclosed). The case stands deferred to 01.11.2016.				

101	Case No.:25/10/81-ALC2/2016	Party Name: PHOENIX INDUSTRIES PVT. LTD	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00210/AM17/	RLA File :03/95/040/00090/AM17/	Lic.No/Date: 0310805706 24.06.2016	Defer Date: 01.11.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 01.11.2016.				

102	Case No.:14/10/81-ALC2/2016	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Approved
	HQ File :01/81/050/00199/AM17/	RLA File :04/24/040/00056/AM17/	Lic.No/Date: 0410162077 29.06.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/102 as under: 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 12503.16 Kgs. taking clue from Engineering Tables 4 & 5. RA may take suitable consequential action accordingly.				

103	Case No.:8/10/81-ALC2/2016	Party Name: JINDAL SAW LIMITED	Meet No/Date: 13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00193/AM17/	RLA File :05/23/040/00157/AM17/	Lic.No/Date: 0510399000 06.07.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/79/2016-TSW/103 dated 20.09.2016 as under : 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, for export				

- item at Sl. No. 2.
2. Total coating/lining areas in export items at Sl. No. 2 supported by length and diameters of export items.
3. Thickness of 3LPP coating and CWC coating in pipes & bends (export item at Sl. No. 2).
4. Detailed calculations/basis for the quantities of import items at Sl. No. 7 & 9 to 14, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.
5. Detailed calculations/basis for its quantities of import items at Sl. No. 15 to 23.

The case stands deferred to 01.11.2016.

104	Case No.:1/13/81-ALC2/2016	Party Name:ORION METAL POWDER PVT LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00236/AM17/	RLA File :02/24/040/00063/AM17/	Lic.No/Date:0210206848 20.07.2016	Defer Date: 01.11.2016
	Decision : NC observed that the case has been referred to MOS for comments. NC decided to wait for their comments and defer the case.			

The case stands deferred to 01.11.2016.

105	Case No.:2/13/81-ALC2/2016	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00237/AM17/	RLA File :02/24/040/00028/AM17/	Lic.No/Date:0210206856 25.07.2016	Defer Date: 01.11.2016
	Decision : NC observed that the case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			

The case stands deferred to 01.11.2016.

106	Case No.:7/13/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00242/AM17/	RLA File :34/24/040/00118/AM17/	Lic.No/Date:3410042373 25.07.2016	Defer Date: 01.11.2016
	Decision : NC observed that the case has been referred to MOS for comments. NC decided to wait for their comments and defer the case.			

The case stands deferred to 01.11.2016.

107	Case No.:3/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00238/AM17/	RLA File :34/24/040/00077/AM17/	Lic.No/Date:3410042405 04.08.2016	Defer Date: 01.11.2016

Decision : NC observed that the case has been referred to MOS for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

108	Case No.: 5/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00240/AM17/	RLA File :34/24/040/00087/AM17/	Lic.No/Date:3410042404 04.08.2016	Defer Date: 01.11.2016
	Decision : NC observed that the case has been referred to MOS for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.			

109	Case No.: 4/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00239/AM17/	RLA File :34/24/040/00086/AM17/	Lic.No/Date:3410042414 05.08.2016	Defer Date: 01.11.2016
	Decision : NC observed that the case has been referred to MOS for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.			

110	Case No.: 12/13/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00247/AM17/	RLA File :05/23/040/00207/AM17/	Lic.No/Date:0510399385 08.08.2016	Defer Date: 01.11.2016
	Decision : NC decided to ask the firm to submit information as per DIPP UONo.12/79/2016-TSW/110 dated 20.09.2016 as under : 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Use of "Semi Conducting XLPE Compound" (in import item at Sl. No. 2) in the manufacture of export items. 4. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 01.11.2016.			

111	Case No.: 14/13/81-ALC2/2016	Party Name:KUMAR INDUSTRIES	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00249/AM17/	RLA File :05/23/040/00225/AM17/	Lic.No/Date:0510399384 08.08.2016	Defer Date: 01.11.2016
	Decision : NC observed that the case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			

The case stands deferred to 01.11.2016.

112	Case No.:16/13/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00251/AM17/	RLA File :56/24/040/00027/AM17/	Lic.No/Date:5610004971 08.08.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per MOS UO No.2(9)/2014- TW dated 22.09.2016 (copy enclosed).				
The case stands deferred to 01.11.2016.				

113	Case No.:11/13/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00246/AM17/	RLA File :05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 01.11.2016.				

114	Case No.:13/13/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00248/AM17/	RLA File :05/23/040/00160/AM17/	Lic.No/Date:0510399443 11.08.2016	Defer Date: 01.11.2016
Decision : NC decided to ask the firm to submit information as per DIPP UONo.12/79/2016-TSW/114 dated 20.09.2016 as under :				
1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise.				
The case stands deferred to 01.11.2016.				

115	Case No.:10/13/81-ALC2/2016	Party Name:JANANI BRUSH	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00245/AM17/	RLA File :35/24/040/00030/AM17/	Lic.No/Date:3510045016 24.08.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 01.11.2016.				

116	Case No.:8/13/81-ALC2/2016	Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	Defer Date: 01.11.2016
Decision : NC observed that the case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.				

117	Case No.:9/13/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2016 20.09.2016	Status: Deferred
	HQ File :01/81/050/00244/AM17/	RLA File :13/24/040/00020/AM17/	Lic.No/Date:1310048344 01.09.2016	Defer Date: 01.11.2016
	Decision : NC observed that the case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.			

Minutes of Offline cases Meeting No. 13/81 dated 20.09.2016

Case No. AR-355	M/S. CARCLO TECHNICAL PLASTICS (P) LTD.
Meeting No. 13/81	HQ File No.:01/81/162/0043/AM'14/DES-II
Dated:- 20.09.2016	RLA File No.: 1/02/2010:EOU:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.	

Case No. AR-356	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 13/81	HQ File No.: 01/81/50/00447/AM14/DES.II
Dated:- 20.09.2016	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 01.11.2016.	

Case No. AR-357	M/S. NARAYAN POWERTECH PRIVATE LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/971/AM07/DES.II
Dated:- 20.09.2016	RLA File No.: 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006
Decision: NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	

The case stands deferred to 01.11.2016.

Case No. AR-358	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 13/81	HQ File No.: 01/81/50/227/AM14/DES.II
Dated:- 20.09.2016	RLA File No.: 04/24/040/00069/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013

Decision: NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No. AR-359	M/S. ASIATIC ELECTRICAL & SWITCHGEAR PRIVATE LIMITED
Meeting No. 13/81	HQ File No.: 01/81/50/271/AM10/
Dated:- 20.09.2016	RLA File No.: 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.

Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No. AR-360	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
Meeting No. 13/81	HQ File No.:01/81/050/00376/AM11/
Dated:- 20.09.2016	RLA File No.: 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.

Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No. AR-361	M/S. MPP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 13/81	HQ File No.:01/81/050/00464/AM11/
Dated:- 20.09.2016	RLA File No.: 07/24/040/00268/AM11/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0710074776 dated 12.10.2010.

Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No. AR-362	M/S. TRAFOMECA INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00270/AM13/
Dated:- 20.09.2016	RLA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.

Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No. AR-363	M/S. TRAFOMECA INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00325/AM12/
Dated:- 20.09.2016	RLA File No.: 07/24/040/00258/AM12/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-364	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00473/AM15/
Dated:- 20.09.2016	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-365	M/S. CROMPTON GREAVES LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00505/AM15/
Dated:- 20.09.2016	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision: NC observed that DHI deficiency letter dated 07.01.2015 and reminder sent on 21.09.2016 was sent to company. NC decided await reply and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-366	M/S. GALLANTT METAL LIMITED
Meeting No. 13/81	HQ File No.:01/81/061/00001/AM16/DES-II/
Dated:- 20.09.2016	KASEZ File No.37/24/040/0006/AM16/
Subject:	Fixation of norms in respect of advance authorization no. 3710002621 dated 13.01.2016.
Decision: NC observed that DHI deficiency letter dated 04.05.2016 was referred to company. NC decided send a reminder to firm and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-367	M/S. GALLANTT METAL LIMITED
Meeting No. 13/81	HQ File No.:01/81/061/00002/AM16/DES-II/
Dated:- 20.09.2016	KASEZ File No.37/24/040/0007/AM16/
Subject:	Fixation of norms in respect of advance authorization no. 3710002622 dated 13.01.2016.
Decision: NC observed that DHI deficiency letter dated 04.05.2016 was referred to company. NC decided send a reminder to firm and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-368	M/S. CROMPTON GREAVES LIMITED
Meeting No. 13/81	HQ File No. 01/81/050/00048/AM15/DES-II
Dated:- 20.09.2016	RLA File No.: 03/94/040/00292/AM14/

The case stands deferred to 01.11.2016.

Case No. AR-374	M/S. S.K. INDUSTRIES
Meeting No. 13/81	HQ File No.:01/81/162/15/AM16/DES-II
Dated:- 20.09.2016	KASEZ File No. KASEZ/100%EOU/II/48/95-96/Vol.II/
Subject:	Modification/amendment of ratified norms.
Decision: NC observed that report received from Regional MSME was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-375	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 13/81	HQ File No.:01/81/050/00016/AM15
Dated:- 20.09.2016	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-376	M/S. VOESTALPINE VAE VKN INDIA PRIVATE LIMITED (FORMERLY M/S.VAE VKN INDUSTRIES PRIVATE LIMITED)
Meeting No. 13/81	HQ File No.:01/81/050/239/AM15 /DES-II
Dated:- 20.09.2016	RLA File No.: 05/24/040/00108/AM15
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510388531 dated 10.06.2014.
Decision: NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-377	M/S. JAYESH INDUSTRIES LIMITED
Meeting No. 13/81	HQ File No.:01/82/050/01016/AM04/
Dated:- 20.09.2016	RLA File No.: 03/24/040/01754/AM04/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310239140 dated 02.12.2003.
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-378	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 13/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 20.09.2016	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-379	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 20.09.2016	RLA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-380	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 20.09.2016	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-381	M/S. MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00263/AM15/DES-II
Dated:- 20.09.2016	RLA File No.: 09/24/040/00629/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055693 dated 09.04.2013.
Decision: NC decided to ask the company to submit information as per DIPP UO No.12/79/2016-TSW/381-A/R dated 20.09.2016 as under :	
1. Detailed calculations/basis for the quantities of import items at Sl. No. 5 (Purethane 386 Resin) & 6 (Purethane 9000 Activator) required for 8 microns and 23 microns coating respectively supported by density of these items. Quantity required per unit area may be supported by technical data sheet of the items. 2. Wastage claimed on import items 5, 6, 7 & 8.	
The case stands deferred to 01.11.2016.	

Case No. AR-382	M/S. RATNESH METAL INDUSTRIES PVT. LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00039/AM17/DES-II
Dated:- 20.09.2016	RLA File No.: 08/24/040/00262/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0810137320 dated 29.02.2016.
Decision: NC decided to ratify the norms for the above AA as per MOS comments vide U.O.No. 2(13)/2006-TD dated 22.08.2016(copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR-383	M/S. VINDHYA TEELINKS LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00166/AM14/DES-II
Dated:- 20.09.2016	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.
Decision: NC observed that case was referred to DeitY for comments. NC decided to wait for their	

comments and defer the case.

The case stands deferred to 01.11.2016.

Case No. AR-384	M/S. ALPINE STAMPINGS
Meeting No. 13/81	HQ File No.: 01/81/050/00098/AM16/DES-II/
Dated:- 20.09.2016	RLA File No.: 03/94/040/01224/AM15/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310795242 dated 10.04.2015.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-385	M/S. POSCO MAHARASHTRA STEEL PVT. LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00444/AM16/DES-II/
Dated:- 20.09.2016	RLA File No.: 03/95/040/00527/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310800059 dated 05.11.2015.
Decision: NC decided to ratify the norms for the above AA as per MOS comments vide U.O.No. 2(12)/2014-TW dated 20/22.09.2016(copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR-386	M/S. PRESTRESS WIRE INDUSTRIES
Meeting No. 13/81	HQ File No.: 01/81/050/00673/AM15/DES-II/
Dated:- 20.09.2016	RLA File No.: 03/95/040/00572/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310793385 dated 29.01.2015.
Decision: NC decided to maintain status quo for the above AA and inform the company as per DIPP comments vide U.O.No. 12/79/2016-TSW/386-A/R as under:	
1. As per norms ratified in NC meeting dated 24.03.2015, Steel Wire Rod (import item at Sl. No. 1) of the relevant grade as contained in the export item has been allowed.	
RA may take suitable consequential action accordingly.	

Case No. AR-387	M/S. STERLITE TECHNOLOGIES LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00379/AM16/DES-II/
Dated:- 20.09.2016	RLA File No.: 03/95/040/00467/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310799369 dated 13.10.2015.
Decision: NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 01.11.2016.	

Case No. AR-388	M/S. STERLITE TECHNOLOGIES LIMITED
Meeting No. 13/81	HQ File No.: 01/81/050/00384/AM16/DES-II/
Dated:- 20.09.2016	RLA File No.: 03/95/040/00413/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310799368 dated 13.10.2015.

Decision: U NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 01.11.2016.

Case No. AR-389	M/S. THERMO CABLES LIMITED
Meeting No. 13/81	HQ File :01/81/050/00221/AM16/DES.II
Dated:- 20.09.2016	RLA File :09/24/040/00132/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910062256 dated 29.06.2015 of M/s. Thermo Cables Limited.

Decision: NC decided to **modify** the norms for the above AA as per DIPP comments vide U.O.No. 12/79/2016-TSW/389-A/R as under:

1. As requested by the firm, description of import items at Sl. No 1, 3, 5, 7, 9, 11, 13, 15, 17, 19, 21, 23, 25, 27, 29, 31, 33, 35 & 37 may be amended from "Copper (Electrolytic Grade)" to "Continuous Cast Copper Rod 8 MM(Electrolytic Grade)".

RA may take suitable consequential action accordingly.

Date: 07.10.2016

Place: New Delhi

(Baljit Singh)

Deputy Director General Foreign Trade

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

(Vinod Kumar Kashyap)

Foreign Trade Development Officer

विनोद कुमार काश्यप
V. K. Kashyap, F.T.D.O., AP
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20-9-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/09/2016- Case No. 15/13/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310738808 dated 24.06.2013)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

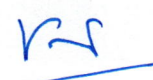
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/4 dated 20/09/2016


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20-09-2016

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

**Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance
Licence No. 0710108272 dated 27.5.2015 issued to M/s. Hical NSE Electronics
Pvt. Ltd., Bangalore**

Reference DGFT U.O. No. 01/81/50/171/AM15/DES-11/42 dated 28.7.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Hical NSE Electronics Pvt. Ltd., Bangalore for ratification of norms of Advance Licence issued under Para 4.7 for export of "Integrated Wiring Harness".

2. The FOB value of export is Rs. 15,842,322.00 (US\$ 251,465.42 and CIF value of Import is Rs 11,975,259.35 (US\$ 187,113.43).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization as follows:-

#	Items	Comments
1	Sl. No. 1,18, 21-24, 27, 36-39, 41-44, 51-56, 62, 64-74, 77-79, 85-86, 113-114, 117, 124-128 and 134	As applied by the party inclusive of 2% wastage
2	Sl. No. 2-17, 19-20, 25-26, 28-35, 40, 45-50, 57-61, 63, 75-76, 80-84, 87-112, 115-116, 118-123, 129-133 and 135	On net to net basis with accountability clause.


(Asha Nangia)
Director

Shri Pradyumna Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(38)/2015-IPHW dated 05.09.2016



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20-09-2016

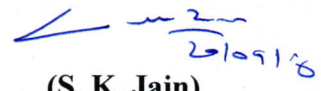
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016- Case No. 13/7/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410161101 dated 12.10.2015)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 6.
2. Quantities of import items at Sl. No. 1, 2 & 6 may be allowed as 1.05 Kgs./Kg. content in export items.
3. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/38 dated 20/09/2016


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/09/2016- Case No. 15/7/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510397408 dated 22.01.2016)**

Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1 & 2 may be specified as 174.6 MT & 619.2 respectively .
2. Import item at Sl. No. 1 shall be of thickness 1 inch & relevant grade as contained in the export item at Sl. No. 1.
3. Quantity of import item at Sl. No. 1 may be allowed as 178.05 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-593.
4. Weight of import item at Sl. No. 2 may be specified as 1550 Kgs.
5. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause
6. Word " Electrode" may be deleted from the description of import item at Sl. No 3 and quantity of import item at Sl. No. 3 may be allowed 0.700 MT taking clue from SION C-593.
7. Quantity of import item at Sl. No 4 viz. Relevant Welding Flux may be allowed as applied for i.e. 0.605 MT taking clue from SION C-593.
8. Quantity of import item at Sl. No 5 viz. X-Ray Film may be allowed as 170 Nos. taking clue from SION C-593.
9. Quantity of import item at Sl. No 6 viz. Relevant CO2 Wire may be allowed as applied for i.e. 0.090 MT taking clue from SION C-593.
10. Import item at Sl. No. 7 shall be of thickness 0.438 inch & relevant grade as contained in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 7 may be allowed as 598.5 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 taking clue from SION C-593.
12. Weight of import item at Sl. No. 8 may be specified as 25875 Kgs.
13. Quantity of import item at Sl. No. 8 may be allowed on net to net basis with accountability clause
14. Word " Electrode" may be deleted from the description of import item at Sl. No 9 and its quantity may be allowed 2.354 MT taking clue from SION C-593.
15. Quantity of import item at Sl. No 10 viz. Relevant Welding Flux may be allowed as applied for i.e. 2.85 MT taking clue from SION C-593.
16. Quantity of import item at Sl. No 11 viz. X-Ray Film may be allowed as 570 Nos. taking clue from SION C-593.
17. Quantity of import item at Sl. No 12 viz. Relevant CO2 Wire may be allowed as 0.456 MT taking clue from SION C-593.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/44 dated 20/09/2016

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B.S.J.

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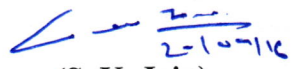
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. 13/10/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410161550 dated 27.01.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 21834.055 Kgs. taking clue from Engineering Tables 4 & 5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/45 dated 20/09/2016


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20-09-2016

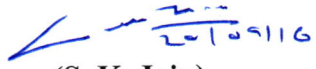
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016- Case No. 1/7/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410161632 dated 22.02.2016)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in export items.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/54 dated 20/09/2016


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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016- Case No. 17/7/81(M/s KEI Industries Limited) (Advance Authorization No. 0510398068 dated 30.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	1248.8	30	4603.9	59	2463.2	88	4560.5
2	2837	31	407.6	60	1985.2	89	5021.3
3	3548.5	32	486.9	61	2270.7	90	428.4
4	4461.9	33	592.1	62	2614.1	91	440.3
5	4528.3	34	887.3	63	1547.8	92	326.5
6	6106.8	35	1757	64	1605.8	93	798.1
7	284.4	36	1788.2	65	952.4	94	798.1
8	330.2	37	2201.7	66	1499.2	95	1392.3
9	409.9	38	4282.7	67	432.9	96	1392.3
10	602.1	39	9265.9	68	283.9	97	546.2
11	3555.9	40	390.6	69	185.3	98	546.2
12	4193.3	41	548.8	70	236.5	99	227
13	5062.4	42	703.4	71	354	100	227
14	328.9	43	1020.5	72	718	101	244.8
15	2392.6	44	1754.7	73	939	102	1333
16	2982	45	452.3	74	1461.6	103	505.7
17	3730.8	46	799.3	75	2151.3	104	2665.2
18	244.9	47	4607	76	2706.6	105	558.9
19	276.3	48	486.1	77	6728.8	106	290.8
20	1466.1	49	674.3	78	656.8	107	929.5
21	3068.6	50	903.3	79	1032.3	108	771.6
22	3617.9	51	1217.6	80	737.1	109	1211.6
23	4354	52	1734.6	81	1357	110	2449.1
24	263	53	54.8	82	1784.8		
25	3447.4	54	175.8	83	4657.1		
26	6984.1	55	272.4	84	5740.6		
27	1515.8	56	381.1	85	8596.6		
28	1725	57	528.8	86	10910.9		
29	2731.1	58	760.4	87	2143.4		

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2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 10, 15 to 20, 63 to 68, 87, 88, 93 to 105 & 107 to 110 as 1.01 Kgs./kg content in the Export products
 - b) For Export products mentioned at Sl. No. 11, 12, 14, 21, 22, 24, 48 to 52, as per Engineering Table 4.
 - c) For Export products mentioned at Sl. No. 13 & 23 as 924.6 Kgs./Km each taking clue from Engineering Table 4.
 - d) For Export products mentioned at Sl. No. 25, 27 to 29, 31 to 46, 53 to 62, 69 to 76, 78 to 82, 89 to 92 & 106 as per Engineering Table 5.
 - e) For Export products mentioned at Sl. No. 26, 30, 47, 77, 83, 84, 85 & 86 as 5824.7 Kgs./Km & 2773.7 Kgs./Km., 2588.8 Kgs./Km., 5824.7 Kgs./Km., 3513.3 Kgs./Km., 4529.4 Kgs./Km., 6841.8 Kgs./Km. & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 52, 60 to 91 & 93 to 110.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 25 to 68, 87 to 91 & 103 to 110.
5. Quantities of import item at Sl. No 4 viz. Relevant Plasticizers may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 25 to 68, 87 to 91 & 103 to 110.
6. Quantities of import item at Sl. No. 5 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 24, 27 to 52, 63 to 68, 78 to 86 & 93 to 110.
7. Quantity of import item at Sl. No. 6 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
8. Quantities of import item at Sl. No. 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 24, 69 to 89 & 93 to 102 .
9. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 14, 69 to 86 & 103 to 106.
10. Quantities of import item at Sl. No 9 viz. Lead may be allowed as 1.01 Kgs./Kg. content in export products at Sl. No. 1 to 6 , 11 to 13, 15 to 17 & 20 to 23 .
11. Import item at Sl. No. 10 viz. wooden drums may be allowed as per packing policy.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/59 dated 20/09/2016

बलजीत सिंह/BALJIT SINGH
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विदेश व्यापार विभाग
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. 8/7/81 (M/s Anvil Cables Pvt. Limited) (Advance Authorization No. 0210206596 dated 06.04.2016)

Advance authorization may be ratified as under:

1. Words "1.1 KV" may be specified with the description of export items at Sl. No. 1, 2, 3 & 4.
2. Net weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 289.672 MT, 678.316 MT, 1912.296 MT & 3404.011 MT respectively.
3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as applied for i.e. 4818.7 MT taking clue from Engineering Table-5.
4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as applied for i.e. 1622.528 MT as 1.04 Kgs./Kg. content in export items at Sl. No. 1, 2, 3 & 4 as claimed by the firm.

Norms committee may take a view

20-09-2016

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/79/2016-TSW/61 dated 20/09/2016


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
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Udyog Bhawan, New Delhi


विनोद कुमार
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

64
20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 20/09/2016- Case No. 20/10/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042136 dated 04.05.2016)**

Advance Authorization may be ratified as under:

1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to their weights.
 1. OD 1066.80 mm x 18.80 mm WThk – qty 14684.96 mtrs.,
 2. OD 1066.80 mm x 22.56 mm WThk– qty 3230.88 mtrs.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.
 1. OD 1066.80 mm x 18.80 mm WThk – qty 1645.92 mtrs.,
 2. OD 1066.80 mm x 22.56 mm WThk– qty 1219.20 mtrs.
3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 11002.9 MT as 1.05 Kgs./Kg. content in export items.
4. Taking clue from SION at Sl. No. C-1292, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 43449.2 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 51302.9 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 18399.3 Kgs inclusive of 5 % wastage.
7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/64 dated 20/09/2016


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विमल कुमार सिन्हा
V. M. Singh
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 20/09/2016- Case No. 21/10/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042135 dated 04.05.2016)**

Advance Authorization may be ratified as under:

1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to their weights.
 1. OD 1066.80 mm x 18.80 mm WThk – qty 14684.96 mtrs.,
 2. OD 1066.80 mm x 22.56 mm WThk– qty 3230.88 mtrs.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.
 1. OD 1066.80 mm x 18.80 mm WThk – qty 1645.92 mtrs.,
 2. OD 1066.80 mm x 22.56 mm WThk– qty 1219.20 mtrs.
3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 11002.9 MT as 1.05 Kgs./Kg. content in export items.
4. Taking clue from SION at Sl. No. C-1292, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 43449.2 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 51302.9 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 18399.3 Kgs inclusive of 5 % wastage.
7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/65 dated 20/09/2016


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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/09/2016- Case No. 6/10/81(M/s Bhiwadi Cylinders Pvt. Limited)
(Advance Authorization No. 0510398419 dated 06.05.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 3 may be allowed on net to net basis with accountability clause.
2. Words "of relevant grade and thickness" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 1.35 Kgs./Kg. content in the export product taking clue from SION C-704.

Norms committee may take a view

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2-10-16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/66 dated 20/09/2016

BJS
बलजीत सिंह/BALJIT SINGH
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V-2
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Udyog Bhawan, New Delhi

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20-09-2016

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorization No. Advance Authorization No 3410042153 dated 10.05.2016 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/203/AM-17/DES-2/180 dated 09.08.2016 whereby an application of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of 3801 MT Silicon Electrical steel of Cold rolled Full Hard (Un-annealed) wide coils (Grade 50C 1000, 0.5 x 1200, 50C 1000, 0.5 x 1000, 50C 800, 0.5 x 1200, 50C 600, 0.5 x 1000, 50C 470, 0.5 x 1200, 50C 470, 0.5 x 1000, 50C 400, 0.5 x 1000, 65C 1000, 0.65 x 1200, 65C 600, 0.65 x 1000) against export of 3620 MT Flat rolled product Silicon Electrical Steel other than Grain Oriented (Grade 50C 1000, 0.5 x 1200, 50C 1000, 0.5 x 1000, 50C 800, 0.5 x 1200, 50C 600, 0.5 x 1000, 50C 470, 0.5 x 1200, 50C 470, 0.5 x 1000, 50C 400, 0.5 x 1000, 65C 1000, 0.65 x 1200, 65C 600, 0.65 x 1000).

In view of the above, Ministry of Steel recommends the wastage @ 3% on import of **3728.60 MT** Prime quality Silicon Electrical steel of Cold rolled Full Hard Un-annealed wide coils of the aforesaid relevant thickness, width and grades against **3620 MT** export of Flat rolled product Silicon Electrical Steel other than Grain Oriented for the aforesaid relevant thickness, width and grade



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2016-TD dated 22.09.2016


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi


विदेश व्यापार विभाग
वि. उ. नं. 2(6)/2016-टी.डी.
दि. 22.09.2016
श्री विनोद काश्याप
फ. टी. डी. ऑफिस, उद्योग भवन
नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. 17/10/81 (M/s R. K. Steel Manufacturing Company Pvt. Limited) (Advance Authorization No. 0410161892 dated 10.05.2016)

Advance Authorisation may be ratified as under:

1. Words “of relevant grade and thickness ” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 1000 MT as 1.05 Kgs./Kg. content in the export product.

Norms committee may take a view

$$\angle \approx \frac{2}{2.1 \times 10^6}$$

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/69 dated 20/09/2016

मनजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/09/2016- Case No. 58/7/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310804888 dated 20.05.2016)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 13 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5, 7 to 11 & 13.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 6, 7, 10 & 12.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2, 4 to 8, 11 & 12.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 4, 7, 8 & 11 to 13.
6. Quantity of import item at Sl .No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 5, 6, 9 & 10.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5, 6, 9 & 10.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 2, 4, 5, 6, 8 & 9.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod
10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 5 to 8.
11. Quantity of import item at Sl.No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 5 to 8.
12. Quantity of import item at Sl. No. 12 i.e. EPR Compound may be allowed as 1.05 kgs./kg content in the Export item at Sl. No. 13.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/76 dated 20/09/2016


बलजीत सिंह/BALJIT SINGH
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00055/AM17

ADVANCE AUTHORISATION NO. 0310804888 DT. 20.05.2016

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Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2 KV.		
1	1 Core X 500 Sq. MM	1500.000	7.110
2	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	4 Core X 16 Sq. MM		
2	4 Core X 240 Sq. MM		
3	4 Core X 185 Sq. MM		
4	4 Core X 95 Sq. MM		
5	4 Core X 300 Sq. MM		
6	4 Core X 1.5 Sq. MM		
7	4 Core X 35 Sq. MM		
8	4 Core X 120 Sq. MM		
9	4 Core X 150 Sq. MM		
10	4 Core X 185 Sq. MM	39200.000	152.831
3	Copper Cond. PVC Insulated Unarmoured Cables up to 750 V.		
1	1 Core X 1.5 Sq. MM		
2	1 Core X 2.5 Sq. MM		
3	1 Core X 4 Sq. MM	558090.000	16.128
4	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
1	4 Core X 25 Sq. MM		
2	7 Core X 1.5 Sq. MM		
3	7 Core X 1.5 Sq. MM	42000.000	24.270
	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape		
5	PVC Sheathed Armoured Cables above 1.1 KV.		
1	3 Core X 185 Sq. MM (11 KV)		
2	3 Core X 185 Sq. MM (11 KV)	8250.000	81.510
	Aluminium Cond. Covered with Semi Conducting Compound XLPE Insulated Copper		
6	Tape PVC Sheathed Armoured Cables above 1.1 KV.		
1	3 Core X 95 Sq. MM (11 KV)	3000.000	14.070
	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape		
7	ZHFR Sheathed Al. Armoured Cables above 1.1 KV.		
1	1 Core X 95 Sq. MM (11 KV)	4500.000	7.110
	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape		
8	ZHFR Sheathed Armoured Cables above 1.1 KV.		
1	3 Core X 95 Sq. MM (11 KV)	3000.000	19.200
9	Copper Cond. PVC Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	5 Core X 25 Sq. MM		
2	5 Core X 35 Sq. MM		
3	5 Core X 50 Sq. MM		
4	5 Core X 16 Sq. MM		
5	3 Core X 25 Sq. MM		

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विदेश व्यापार महानिदेशालय
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6	3.5 Core X 35 Sq. MM		
7	3.5 Core X 95 Sq. MM		
8	3 Core X 2.5 Sq. MM		
9	3 Core X 6 Sq. MM		
10	3 Core X 10 Sq. MM		
11	3 Core X 10 Sq. MM		
12	4 Core X 2.5 Sq. MM		
13	3 Core X 4 Sq. MM		
14	4 Core X 6 Sq. MM		
15	5 Core X 10 Sq. MM		
16	10 Core X 2.5 Sq. MM		
17	4 Core X 10 Sq. MM		
18	5 Core X 70 Sq. MM	89800.000	152.206
10	Copper Cond. PVC Insulated PVC Sheathed AL. Armoured Cables 1.2 KV.		
1	1 Core X 240 Sq. MM	7200.000	21.312
11	Copper Cond. XLPE Insulated ZHFR Sheathed Unarmoured Cables 1.2 KV.		
1	1 Core X 70 Sq. MM		
2	4 Core X 1.5 Sq. MM	14842.000	8.725
12	Aluminium Cond. XLPE Insulated ZHFR Sheathed Unarmoured Cables above 1.1 KV.		
1	1 Core X 300 Sq. MM	24432.000	28.097
13	Copper Cond. EPR Insulated ZHFR Sheathed Unarmoured Cables above 1.1 KV.		
1	1 Core X 240 Sq. MM (3.6 KV)	8227.000	20.897


 बलजीत सिंह/BALJIT SINGH
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 विनोद कुमार शर्मा
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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/09/2016- Case No. 59/7/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310804887 dated 20.05.2016)**

Reply submitted by the firm vide their letter dated 13.09.2016 has been perused which is not proper and they may be asked to clarify the following:

1. Quantities of export & import items given in the reply dated 13.09.2016 do not match with Advance Authorization.
2. There are seven export items in Advance Authorization as against three in the reply submitted by the firm and their quantities also do not match with the quantities in A. A.
3. Quantities of import items also do not match with quantities in Advance Authorization.

Norms committee may take a view

20-09-2016

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/79/2016-TSW/77 dated 20/09/2016

B.S.

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/09/2016 - Case No. 7/10/81 (M/s Cords Cable Industries Limited)
(Advance Authorization No. 0510398605 dated 24.05.2016)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Specific use of import item at Sl. No. 2 in the export items and basis for its quantity.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

/ 20-09-16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/79 dated 20/09/2016

B.S.
बलजीत सिंह/BALJI SINGH
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. 9/10/81(M/s KEI Industries Limited) (Advance Authorization No. 0510398584 dated 24.05.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.
4. Wastage claimed on each import item.

Norms committee may take a view

20-09-16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/80 dated 20/09/2016

B.S.

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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V.S.

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

84
20-09-2016

NC Meeting dated 20/09/2016 - Case No. 15/10/81 (M/s VJ Met Craft (India) Pvt Ltd.)
(Advance Authorization No. 0910063696 dated 27.05.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.
2. Detailed calculations/basis for the quantity of import item.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/84 dated 20/09/2016


बलजीत सिंह/BALJIT SINGH
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विदेश व्यापार विभाग
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting 20/09/2016- Case No. 23/10/81(M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310805020 dated 30.05.2016)**

Taking clue from SION C-1290, Advance Authorization may be ratified as under:

1. Words "X42 to X82" given in the description of import item at Sl. No. 1 may be amended as "X42 to X80"
2. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 10131.448 MT as 1.05 MT/MT content in the export products.
3. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 40.242 MT.
4. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 89.624 MT inclusive of 5 % wastage.
5. Quantity of import items at Sl. No. 4 indicated in "MT" may be deleted.
6. Import items at Sl. No. 4 may be allowed upto 6 % of FOB value of exports.

Norms committee may take a view

/s/ 20/09/16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/86 dated 20/09/2016

B.S.
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. 10/10/81(M/s KEI Industries Limited) (Advance Authorization No. 0510398721 dated 03.06.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 52230 Kgs., 18788 Kgs. & 18788 Kgs. respectively.
2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as 41605.2 Kgs. as per Engineering Table 5 for export items at Sl. No. 1, 2 & 3.
3. Word "Semi Conducting" may be deleted from the description of import item No. 2 and quantities of import item at Sl. No 2 viz. Relevant XLPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1, 2 & 3.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 3.
5. Quantity of import item at Sl. No. 4 i.e. Galvanized Steel Wire may be allowed as 1.01 Kgs./Kgs. content in the Export items at Sl. No. 1 to 3 as claimed by the firm.

Norms committee may take a view

/s/ S. K. Jain
20/09/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/90 dated 20/09/2016

BALJIT SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

92
20-09-2016

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorization No. Advance Authorization No 3410042250 dated 07.06.2016 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/203/AM-17/DES-2/180 dated 09.08.2016 whereby an application of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of) for import of **3003 MT** Prime quality Non Grain Oriented un-annealed electrical steel wide coils of width of 600 or more Grade 50C 800, Thickness: 0.3 mm – 0.75 mm, 50C 600, Thickness :0.3 mm – 0.75 mm, 50C 600, Thickness :0.3 mm – 0.75 mm, 50C 470, Thickness :0.3 mm – 0.75 mm, 50C 470, Thickness :0.3 mm – 0.75 mm, 50C 400, Thickness :0.3 mm – 0.75 mm, 50C 400, Thickness :0.3 mm – 0.75 mm, against export of **2860 MT** Flat rolled product of Silicon Electrical Steel Non Grain Oriented coils of width 600 or more Grade 50C 800, Thickness: 0.3 mm – 0.75 mm, 50C 600, Thickness :0.3 mm – 0.75 mm, 50C 600, Thickness :0.3 mm – 0.75 mm, 50C 470, Thickness :0.3 mm – 0.75 mm, 50C 470, Thickness :0.3 mm – 0.75 mm, 50C 400, Thickness :0.3 mm – 0.75 mm, 50C 400, Thickness :0.3 mm – 0.75 mm.

In view of the above, Ministry of Steel recommends the wastage @ 3% on import of **2945.8 MT** Prime quality Silicon Electrical steel of Cold rolled Full Hard Un-annealed wide coils of the aforesaid relevant thickness, width and grades against export of **2860 MT** Flat rolled product of Silicon Electrical Steel other than Grain Oriented of the aforesaid relevant thickness, width and grades.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2016-TD dated 22.09.2016


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विनोद काशयाप
FTDO, DGFT, Udyog Bhawan, New Delhi
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FTDO, DGFT, Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/09/2016- Case No. 26/10/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310805316 dated 08.06.2016)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/93 dated 20/09/2016

बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. 22/10/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310805370 dated 10.06.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


20/09/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/94 dated 20/09/2016



उप-सहायक निदेशक विदेश व्यापार
उप-निदेशक General of Foreign Trade
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निदेशक विकास कर्मचारी
Development Officer
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/09/2016 - Case No. 27/10/81 (M/s Raychem RPG Pvt Ltd.)
(Advance Authorization No. 0310805444 dated 14.06.2016)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise.
2. Detailed calculations/basis for the quantity of import items.
3. Details of import item at Sl. No. 5 and weight thereof.

Norms committee may take a view

20-09-2016
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/97 dated 20/09/2016

BJS
बलजीत सिंह/BALJIT SINGH
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VM
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

99
20-09-2016

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No 5610004933 dated 23.06.2016 -M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to their UO No 01/81/50/214/AM-17/DES-2/183 dated 10.08.2016 whereby an application of **M/s National Steel & Agro Industries Limited; Indore** has been forwarded to Ministry of Steel for our comments/views.

In the above connection, DGFT is requested to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA.


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Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2014-TW dated 29.08.2016


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Udyog Bhawan, New Delhi

100
20-09-2016

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No 5610004934 dated 23.06.2016 -M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to their UO No 01/81/50/215/AM-17/DES-2/25 dated 09.08.2016 whereby an application of **M/s National Steel & Agro Industries Limited; Indore** has been forwarded to Ministry of Steel for our comments/views.

In the above connection, DGFT is requested to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA.


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Ministry of Steel U.O.No. 2(9)/2014-TW dated 29.08.2016


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विनोद काश्यप
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

102
20-09-2016

NC Meeting dated 20/09/2016 - Case No. 14/10/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410162077 dated 29.06.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 12503.16 Kgs. taking clue from Engineering Tables 4 & 5.

Norms committee may take a view


20/09/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/102 dated 20/09/2016


उप सहायक निदेशक विदेश व्यापार
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विदेश व्यापार विभाग
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Udyog Bhawan, New Delhi

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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. 8/10/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510399000 dated 06.07.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, for export item at Sl. No. 2.
2. Total coating/lining areas in export items at Sl No. 2 supported by length and diameters of export items.
3. Thickness of 3LPP coating and CWC coating in pipes & bends (export item at Sl. No. 2).
4. Detailed calculations/basis for the quantities of import items at Sl. No. 7 & 9 to 14, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.
5. Detailed calculations/basis for its quantities of import items at Sl. No. 15 to 23.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/103 dated 20/09/2016


बलजीत सिंह/BALJIT SINGH
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वि. ह. सिंह/V. H. SINGH
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20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. 12/13/81(M/s KEI Industries Limited) (Advance Authorization No. 0510399385 dated 08.08.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Use of "Semi Conducting XLPE Compound" (in import item at Sl. No. 2) in the manufacture of export items.
4. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/110 dated 20/09/2016


बलजीत सिंह / BALJIT SINGH
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Directorate General of Foreign Trade
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भारत सरकार / Govt. of India
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Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No 5610004971 dated 08.08.2016 -M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to their UO No 01/81/50/251/AM-17/DES-2/133 dated 14.09.2016 whereby an application of **M/s National Steel & Agro Industries Limited; Indore** has been forwarded to Ministry of Steel for our comments/views.

In the above connection, DGFT is requested to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Telefax: 011-23062490

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2014-TW dated 22.09.2016



बलजीत सिंह / DALJIT SINGH
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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
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विनीत कुमार कश्यप
वि.नि.अ. / Vinod Kashyap, V.N.A.
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

114
20-09-2016

NC Meeting dated 20/09/2016 - Case No. 13/13/81(M/s KEI Industries Limited) (Advance Authorization No. 0510399443 dated 11.08.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/114 dated 20/09/2016


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विनोद कुमार वर्मा
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Udyog Bhawan, New Delhi

AR-381
20-09-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/09/2016 - Case No. A/R-381 (M/s Megha Engineering & Infrastructures Limited) (Advance Authorization No. 0910055693 dated 09.04.2013)

Firm may be asked to submit the following information:

1. Detailed calculations/basis for the quantities of import items at Sl. No. 5 (Purethane 386 Resin) & 6 (Purethane 9000 Activator) required for 8 microns and 23 microns coating respectively supported by density of these items. Quantity required per unit area may be supported by technical data sheet of the items.
2. Wastage claimed on import items 5, 6, 7 & 8.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/381-A/R dated 20/09/2016


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Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of Advance Authorization No 0810085115 dated 21.12.2009 and 0810137320 dated 29.02.2016 - M/s Ratnesh metals Industries Private Limited, Ahmadabad; Gujarat.

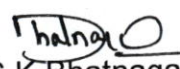
DGFT may to their ID Note No. 01/81/050/39/AM-17/DES.II/24 dated 05.01.2016 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and informed that the applicant has not installed Vacuum Oxygen Degassing (VOD) facility in their plant.

It may be noted that as per note 6 of the standard input-output norm at SION C: 525, import of stainless steel melting scrap of known chemical composition may be permitted within the overall quantity of item 1 (a) {Non alloy steel melting scrap, pig iron, sponge iron including Hot briquetted Iron (HBI)} but up to 90% to Induction Furnace units having VOD/AOD facilities and Electric Arc Furnace units. **For Units having Induction Furnace without AOD/VOD, import of stainless melting scrap will however, be permitted within the overall quantity of item No 1(a) but up to 60% only.** Only such grade of stainless steel melting scrap will be allowed that is relevant to the export product.

DGFT may refer to their ID Note No. 01/81/050/39/AM 17/DES.II/06 dated 05.01.2016 and also UO No of even number dated 01.06.2016 whereby this Ministry recommended to allow 60% Stainless Steel melting scrap (344.5 MT) against export of 500 MT Round Bars/Flat Bars/Square Bars/Hex Bars/Angles Bars of relevant grade Stainless Steel.

In the above connection, it is informed that the request of the applicant was examined and noted that the applicant has Induction Furnace and has not Vacuum Oxygen Degassing (VOD) facility. Therefore, only 60% SS Scrap could be allowed against the aforesaid export.

In view of the above, the quantity of stainless steel scrap, allowed for import under AAs is correct and no further ratification is required.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(13)/2006-TD-Vol IV dated 22.08.2016


बलजीत सिंह/BALJIT SINGH
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विनोद कुमार काश्यप
FTDO, DGFT, Udyog Bhawan, New Delhi

AR-385
20-09-2016

Government of India
Ministry of Steel
Technical Division

DGFT may please refer to their UO No. 01/81/50/444/AM-16/DES-II/83 dated 05.02.2016 regarding ratification of norms in terms of Para 4.7 of HBP (Vol) of Advance Authorization No. 0310800059 dated 05.11.2015 of M/s POSCO Maharashtra Steel Pvt Limited, Mumbai. In this connection, the following quantity of import with 5% wastage may be allowed against export taking clue from SION at C471 and C 473:

Sl. No.	Item of Export	Qty	Item of import	Qty
1	Non Alloy Cold Rolled Steel Coils of width 600 mm or more of relevant grades Thickness 1 MM but less than 3 MM	2150 MT	Non Alloy Hot Rolled steel coils width of 600 mm or more of relevant grade of thickness more than 3 MM.	2257.5 MT
2	Non Alloy Cold Rolled Steel Coils of width 600 mm or more of relevant grades Thickness 0.5 MM or more but not exceeding 1 MM	11200 MT	Non Alloy Hot Rolled steel coils width of 600 mm or more of relevant grades of thickness 3 MM to 4.74 MM.	11760 MT
3	Non Alloy Cold Rolled Steel Coils of width 600 mm or more of relevant grades Thickness less than 0.5 MM or more but not	1650 MT	Non Alloy Hot Rolled steel coils of width of 600 mm or more of relevant grades of thickness 4.75 MM – 7.00 MM.	1732.5 MT
4	Non Alloy Cold Rolled Galvanized Steel Coils of relevant grade of Thickness between 0.5 MM to 3 MM.	10000 MT	Non Alloy Hot Rolled steel coils of width of 600 mm or more of relevant grades of Thickness 3 MM.	3423 MT
			Non Alloy Hot Rolled steel coils width of 600 mm or more of relevant grades of Thickness more than 3.00 MM to 4.47 MM.	5481 MT
			Non alloy Hot Rolled steel coils width of 600 mm or more of relevant grades of Thickness 4.75 MM – 7.00 MM.	1596 MT



(S.K. Bhatnager)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udgoy Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(12)/2014-TW dated 20.09.2016


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विदेश व्यापार महानिदेशालय
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AR-386
20-09-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 20/09/2016 - Case No. A/R-386 (M/s Prestress Wire Industries)
(Advance Authorization No. 0310793385 dated 29.01.2015)

Status quo may be maintained and firm may be informed as under:

1. As per norms ratified in NC meeting dated 24.03.2015, Steel Wire Rod (import item at Sl. No. 1) of the relevant grade as contained in the export item has been allowed.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/386-A/R dated 20/09/2016


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Department of Industrial Policy & Promotion
(TSW)

AR-389
20-09-2016

NC Meeting dated 20/09/2016- Case No. A/R-389 (M/s Thermo Cables Limited) (Advance Authorization No. 0910062256 dated 29.06.2015)

Norms may be modified as under:

1. As requested by the firm, description of import items at Sl. No 1, 3, 5, 7, 9, 11, 13, 15, 17, 19, 21, 23, 25, 27, 29, 31, 33, 35 & 37 may be amended from "Copper (Electrolytic Grade)" to "Continuous Cast Copper Rod 8 MM(Electrolytic Grade)".

Norms committee may take a view

20/09/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/79/2016-TSW/389-A/R dated 20/09/2016

BALJIT SINGH
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